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Paschim Railway Karmachari  
Parishad and others.

..... Applicants.

Versus.

Union of India & Ors.

..... Respondents.

O R D E R

O.A. No. 25 OF 1991

Date: 6-2-1991.

Per: Hon'ble Mr. M.M. Singh, Administrative Member.

Heard Mr. K.K. Shah for the applicant and  
Mr. B.R. Kyada for the respondents.

2. Paschim Railway Karmachari Parishad and 37 others have filed this application challenging and <sup>M</sup>alleged verbal order of transfer. There is an application for permission to join the applicants in a joint application.

3. Application for permission to join applicants allowed.

4. It is undisputed that according to para 2501 of the Indian Railway Establishment Manual, Casual Labour is not liable to transfer. At the same time in para 2508 there is provision for deputing them for duty away from their headquarters on payment of prescribed daily allowance.

5. Mr. B.R. Kyada, learned counsel for the respondents makes the statement that no transfer order has been issued to the applicants and in case the movement is as provided for under para 2508 of the Manual, the applicants shall be paid their daily allowance.

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6. In view of this, we admit the application and finally dispose it of with the direction that the applicants, in case deputed for duty away from their headquarters, shall be eligible for the payment of daily allowance as provided for in the para 2508, supra. There is no order as to costs.

*R.C. Bhatt*

(R.C. BHATT)  
Judicial Member

*M. M. Singh*

(M.M. SINGH)  
Administrative Member

ttc.